

13.20 hrs.

**ARREST AND RELEASE OF
MEMBER**

MR. SPEAKER: I have to inform the House that I have received the following two telegrams, dated the 19th November, 1973, from the Commissioner of Police, Madras:—

(1) "I have the honour to inform you that I have found it my duty in exercise of my powers under Section 41, Madras City Police Act, to direct that Thiru S. Radhakrishnan, Member, Lok Sabha, be arrested for violating the prohibitory order in force in and around Fort St. George, Madras. Thiru S. Radhakrishnan, Member, Lok Sabha, was accordingly arrested at 11.10 hours on the 19th November, 1973."

(2) "Thiru S. Radhakrishnan, Member, Lok Sabha, who was arrested at 11.10 hours for violating the prohibitory order in force in and around Fort St. George, Madras, was released at 12.30 hours on the 19th November, 1973."

श्री मन्मथ लिंगमये बांकः : अध्यक्ष महोदय, मैंने श्री शिव शंकर यादव के बारे में प्रश्न उठाया था उसके बारे में क्या हुआ ?

अध्यक्ष महोदय : क्या हुआ था ?

श्री मन्मथ लिंगमये : वे गिरफ्तार हो गये थे ।

अध्यक्ष महोदय : उसकी इन्फार्मेशन मेरे पास नहीं है ।

श्री मन्मथ लिंगमये : इतना समय लगता है इस पर ?

MR. SPEAKER: About Shri Shiv Shanker Yadav's case, I have asked for information from the Ministry of Home Affairs. I have not received the information so far.

SHRI KRISHNA CHANDRA HALDER (Ausgram): Sir, I wish to raise the following matter under Rule 222 of the Rules of Procedure in Lok Sabha, and request you to allow me for the same....

MR. SPEAKER: In this case, the Member was addressing a meeting and, he says, he was arrested and no information has come to me. So, I will get the information. When I get it, I will put it before the House.

SHRI KRISHNA CHANDRA HALDER: Please allow me two minutes to state the facts before the House.

On November 14, 1973, I participated in the Civil Disobedience Movement at Burdwan in pursuance of the call given by the nine Leftist parties. While participating in a demonstration inside the Court Compound, I was arrested by the police at about 12 noon and was taken inside a police prison van along with a number of volunteers who were also arrested. Subsequently, along with the arrested volunteers, I was taken in the van to Galsi, about 15 miles away from the town of Burdwan and after reaching beyond Galsi, I was asked to get down from the van, as also the other arrested persons. No arrangement was made by the police to take us back to Burdwan and I had to return to Burdwan with considerable difficulty. I understand no intimation has been given to you by the police or the District Administration about my arrest which, I submit, amounts to a gross breach of privilege.

I participated in the movement in the discharge of my function as a Member of this august House....

MR. SPEAKER: I do not accept that; I gave my ruling yesterday.

SHRI KRISHNA CHANDRA HALDER: ...as it is my duty, as the elected representative of the people, to bring to the notice of the authorities the great problems and acute distress experienced by the people in the present critical economic situation in the country. I say that in any event, I was unlawfully detained by the police against my wishes and as I was discharging my duties and functions as a Member of Parliament, it also amounts to breach of privilege.

In the circumstances, I request you to refer the matter to the Committee of Privileges so that adequate steps against the deliberate and gross breach of privilege of this hon. House on the part of the authorities concerned may be taken.

MR. SPEAKER: So far as the case of his arrest is concerned, I will get full information.

As for the later part. You are discharging the duties of the House when the House is sitting in Delhi. He says, he was discharging his duties in West Bengal!

SHRI H. N. MUKERJEE (Calcutta-North-East): That apart, the main thing which emerges is that the hon. Member had been arrested....

MR. SPEAKER: I have agreed to get the information.

SHRI H. N. MUKERJEE: In view of his statement which you have permitted to be made on the floor of the House, now you can get something from the Government, but the matter should not be left at that; it has to be gone into by somebody or the other. Therefore, to save time, you may prefer to send it straightway to the Privileges Committee.

MR. SPEAKER: I will go into it. Shri Jyotirmoy Bosu.

13.26 hrs.

**ELECTION TO COMMITTEE
PUBLIC ACCOUNTS COMMITTEE**

SHRI JYOTIRMOY BOSU (Diamond Harbour): I beg to move:

"That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of Rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from among themselves to serve as a member of the Committee on Public Accounts for the unexpired portion of the term of the Committee *vice* Shri Dharamrao Sharanappa Afzalpurkar died."

MR. SPEAKER: The question is:

"That the member of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of Rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from among themselves to serve as a member of the Committee on Public Accounts for the unexpired portion of the term of the Committee *vice* Shri Dharamrao Sharanappa Afzalpurkar died."

The motion was adopted.

श्री बबू ललित: अध्यक्ष महोदय, मैं आपसे सिर्फ एक प्रार्थना करना चाहता हूँ। मंत्री लोग नीति संबंधी वक्तव्य, जब संसद का सत्र चल रहा हो, अगर बाहर देते हैं तो आप एतराज करते हैं और हमको मौका देते हैं। अब प्रधान मंत्री ने पांचवीं योजना में राज्यों के एलोकेशन को घटाया गया है, इसका एलान उत्तर प्रदेश में किया तो आप मेहरबानी करके इस सवाल को मुझे कर उठाने दीजिये। प्रधान मंत्री के लिये एक कानून और दूसरे मंत्रियों के लिये दूसरा कानून नहीं होना चाहिये। इस सदन में सभी लोगों के समान अधिकार हैं। प्रधान मंत्री को संसद का अपमान करने का मौलिक अधिकार नहीं दिया गया है। फाइनेंस कमिशन पर भी बहस करने का मौका हमें अब तक नहीं मिला है।